

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA 87 of 2014 &  
IA 88 of 2014 in  
DFR No. 2975 of 2013**

**Dated : 25<sup>th</sup> February, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Sterlite Technologies Ltd. ... Appellant(s)  
Versus  
Maharashtra Electricity Regulatory Commission .... Respondent(s)  
& Anr.**

**Counsel for the Appellant(s) : Mr. Amit Kapur  
Mr. Apoorva Misra  
Ms. Ritika Arora**

**Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for R.1  
Mr. Samir Malik  
Mr. Ravi Prakash for MSEDCL**

**ORDER**

**IA Nos. 87 & 88 of 2014  
(Appl. for leave & condonation of delay)**

The learned counsel for the Respondent No.2 submits that he will get the instructions for filing the Vakalatnama and to make submissions in these applications.

Post these Applications on **28.02.2014.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

Ts/ak